

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 228 /UHC/Admin.A/2011

Dated: October 21, 2011.

In exercise of powers conferred by Article 227(2) of the Constitution of India, the High Court of Uttarakhand, Nainital with the approval of the Governor of Uttarakhand, is pleased to make the following amendments in General Rules (Civil), 1957 and General Rules (Criminal), 1977.

AMENDMENTS IN GENERAL RULES (CIVIL), 1957

- (i) In Rule 41 G.R. (Civil) the word "**Urdu**" written after the word 'Hindi', and before the word 'or English' shall be omitted.
- (ii) In Rule 105-A G.R. (Civil) in sub-clause (a), the word "**four rupees**" written after the words 'corresponding rank' and before the words 'a day' shall be substituted by the words "**Rs. Thirty to Rs. Fifty**" and after the words 'a day', the words "**as the court may direct**" shall be added.
- (iii) In Rule 105-A G.R. (Civil) in sub-clause (b), the words "**six rupees to twelve rupees**" written after the words 'corresponding rank' and before the words 'a day' shall be substituted by the words "**Rs. forty to Rs. sixty**".
- (iv) In Rule 105-A G.R. (Civil) in sub-clause (c), the word "**eight rupees to twenty four rupees**" written after the words 'corresponding rank from' and before the words 'a day', shall be substituted by the words "**Rs. fifty to Rs. eighty**".
- (v) In Rule 131 the word "**eight**" written after the words 'within the' and before the word 'Kilometer', shall be substituted by the word "**fifty**".
- (vi) In Rule 401 (4) G.R. (Civil) in **column 2** the words "Prosecution/Complainant" be added after the word "Plaintiff".
- (vii) In Rule 401 (4) G.R. (Civil) in **column 3** the word "Defence" be added after the word "Defendant".
- (viii) In Rule 401 (4) G.R. (Civil) after column 4, a new column no. 5 with the heading "P.S." be inserted.
- (ix) In Rule 401 (4) G.R. (Civil) after new column no. 5, a new column no. 6 with the heading "Sections" be inserted.
- (x) In Rule 401 (4) G.R. (Civil) existing Columns no. 5, 6, 7 & 8 be renumbered as 7, 8, 9 & 10.

AMENDMENTS IN GENERAL RULES (CRIMINAL), 1977

- (i) Rule 5-B General Rules (Criminal) be modified as follows:
"A court diary shall be maintained in the Form given below Rule 401 (4) General Rules (Civil) by the Presiding Officer doing criminal work, in which last two columns shall be filled up in his own handwriting."
- (ii) Form given below Rule 5-B General Rules (Criminal) shall be deleted.
- (iii) In Rule 62 General Rules (Criminal), in the heading, the word "**Civil Surgeon, Lucknow**" written after the words 'expert opinion of', shall be substituted by the word "**Chief Medical Officer, Dehradun**".
- (iv) In Rule 62 General Rules (Criminal), in the first para the word "**C.M.O., Lucknow**" written after the word 'opinion to the' and before the word 'in his capacity', shall be substituted by the word "**Chief Medical Officer, Dehradun**".

(Signature)

(CONTINUED)

(v) In Rule 62 General Rules (Criminal), the word "**Gandhi Memorial and Associated Hospital, Lucknow**" written after the words 'X-ray department of the', shall be substituted by the word "**Doon Hospital, Dehradun**"

These amendments will come into force with immediate effect.

By Order of the Court

Sd/-

(K.D. Bhatt)

Registrar General.